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**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 82 /55(3)/NCLT/AHM/2018


Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2018**

Name of the Company: NCM-Shoava engineers Pvt. Ltd.

Section of the Companies Act: Section 55(3) of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Mohamomed Arkam G. Shaikh & Mr.	Adv.	Applicant	
2. Ravish D. Bhatt			

ORDER

Advocate Mr. Md. Arkam G. Shaikh and Advocate Mr. Ravish Bhatt are present for the Petitioner

The proof of service of notice of date of hearing on the ROC is filed.

No representation of the ROC is received, though the notice was issued on 03.08.2018.

Ld. Lawyer appearing on behalf of petitioner has filed No Objection from the Equity Share holder, who are four in number.

No objection with regard to preferential share holder are filed alongwith the application

Registry as well as petitioner is directed to issue fresh notice to the ROC, Gwalior.

In the absence of the any representation of the ROC the matter will be decided on the basis of merit.

List the matter on 31.10.2018.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 19th day of September, 2018